

HIGH COURT OF MEGHALAYA: SHILLONG

ORDER

Dated Shillong, the 1st September, 2026

No.HCM.II/35/2016/Estt./192: In view of the joining of two more Judicial Officers in this Registry, the following duties and responsibilities in this Registry are, with immediate effect and until further orders, hereby re-allocated as follows:

Sl. No.	Name & designation of the Judicial Officer/Officer	Duties/Responsibilities.
1.	Smt Persara Syngkon, Registrar(Vigilance)	1. All matters relating to complaints/inquiries and other disciplinary proceedings against Judicial Officers and other officers and staff of the Registry; 2. All matters relating to Annual Confidential Reports of Judicial Officers; 3. All matters relating to all kinds of leave of Judicial Officers; 4. Member Secretary of the State Court Management System Committee vice Shri K.J.Lyngdoh, Registrar (Admn.) who is relieved of this matter; 5. Any other matter that may be allotted by the Registrar General subject to the approval of the Hon'ble the Chief Justice.
2.	Smt Indakerri M. Mairom, Officer on Special Duty.	1. Secretary, High Court Legal Services Committee vice Smt A.Y. Sarki, Joint Registrar who is relieved of this matter; 2. Secretary of the High Court Mediation Committee vice Smt A.M. Pariat, Registrar (Judicial Service)who is relieved of this matter; 3. Any other matter that may be allotted by the Registrar General subject to the approval of the Hon'ble the Chief Justice.

Further, in addition to her other duties, Smt. A. Y. Sarki, Joint Registrar is allotted with the matter of digitization of case records and other relevant documents in the High Court and the District Judiciary in the State to ensure that the same is completed at the earliest. The said Officer shall make regular visits to the Digitisation Centres in the State to ensure that the process is completed at the earliest. Regular reports and at least once a month, shall be submitted by the Officer to the undersigned on the progress of the work which shall include all details of the digitization process.

Relevant previous orders of this Registry in this regard stands modified to this effect.

This issues with the approval of the Hon'ble the Chief Justice, High Court of Meghalaya.



REGISTRAR GENERAL

Memo. No.HCM.II/35/2016/Estt./192-A
Copy to: -

Dated, Shillong the 1st September, 2026

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of the Hon'ble the Chief Justice.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya, Shillong & Chairman, HCLSC for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. All Registrars/Joint Registrars/Deputy Registrars/Assistant Registrars, High Court of Meghalaya for kind information and necessary action.
6. The Member Secretary, Meghalaya State Legal Services Authority for kind information.
7. All District & Sessions Judges in Meghalaya for kind information.
8. The Director, Meghalaya state Judicial Academy for kind information.
9. The Secretary, High Court Mediation Committee, High Court of Meghalaya for information and necessary action.
10. The Secretary, High Court Legal Services Committee, High Court of Meghalaya for information and necessary action.
11. Smt. Persara Syngkon, Registrar (Vigilance), High Court of Meghalaya for information and necessary action.

12. Smt. Indakerri M. Mairom, OSD, High Court of Meghalaya for information and necessary action.
13. ✓ The Manager, IT, High Court of Meghalaya, Shillong for kind information and necessary action. She is also requested to get this order uploaded in the Official Website.
14. All Court Officers, High Court of Meghalaya, for kind information and necessary action.
15. Office File.

By order etc....



REGISTRAR GENERAL

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